IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 79232 of 2018

Arising out of Order-in-Appeal No.331/JSR/2018 Dated 09.08.2018 passed by Commissioner of CGST & CX, (Appeal), Ranchi.

M/s. Garg Securities Pvt. Ltd.
(1, Gulati Complex, (in front of Milkhiram Market
Sakchi, Jamshedpur, Jharkhand-831001)

Appellant (s)

VERSUS

Commr. of CGST & Central Excise, Jamshedpur Commissionerate
(Outer Circle Road, Bistupur, Jamshedpur-831001)

Respondent (s)

APPERANCE :
Mr. Aditya Keshari Khuntia, Authorized Representative for the Appellant
Mr. S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75060/2023

Date of Hearing : 13 February 2023
Date of Decision : 13 February 2023

ORDER

When the appeal came up for hearing, it is seen that the appellant has sent a letter enclosing therein Discharge Certificate issued under SVLDR Scheme in terms of SVLDRS-4 Certificate.

The Ld. DR peruses the same and agrees that the issue under the present appeal stands settled by SVLDR Scheme. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-
(R. Muralidhar)
Member (Judicial)

Pooja